GOVERNMENT OF INDIA MINISTRY OF COMMUNICATIONS DEPARTMENT OF TELECOMMUNICATIONS

RAJYA SABHA UNSTARRED QUESTION NO. 1929 TO BE ANSWERED ON 05th AUGUST, 2021

CORPORATE INSOLVENCY RESOLUTION PROCESS (CIRP)

1929 Shri Akhilesh Prasad Singh:

Will the Minister of Communications be pleased to state:

(a) whether the Reliance Communications Limited is currently undergoing Corporate Insolvency Resolution Process (CIRP) under the Insolvency and Bankruptcy Code (IBC);

(b) if so, the details thereof;

(c) whether it is a fact that the Adjusted Gross Revenue (AGR) dues owed by the said company at the time of declaring bankruptcy was \Box 25199.27 crores;

(d) if so, the details thereof; and

(e) if not, the details of AGR dues owed by Reliance Communications Limited (RCL) and Reliance Telecom Limited (RTL)?

ANSWER

MINISTER OF STATE FOR COMMUNICATIONS (SHRI DEVUSINH CHAUHAN)

(a)&(b) Yes Sir. M/s Reliance Communications Limited is currently in Corporate Insolvency Resolution Process (CIRP) under the Insolvency and Bankruptcy Code (IBC), 2016. Hon'ble National Company Law Tribunal vide its order dated 17.05.2018, admitted the petitions of M/s Ericsson India Ltd and issued order of moratorium under Section 14 (1) of IBC with effect from 15.05.2018.

(c) to (e) The Hon'ble Supreme Court in its judgement dated 01.09.2020 in the AGR case, has adjudicated the AGR dues payable by M/s Reliance Communications Limited and M/s Reliance Telecom Limited as Rs 25,194.58 crore.
